

(2)

16.10.2000

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Heard counsel for the applicant.

The applicant made representation challenging selection which has been rejected by order dated 18.10.1999(Annexure 1) to the application. After hearing counsel for the applicant at length we do not find any cogent ground to interfere in the matter. It appears that the applicant has just vaguely tried to find out something somewhere wrong in the selection. The allegations are fully vague. The application is dismissed accordingly. No order as to costs.


MEMBER (A)
VICE CHAIRMAN

Uv/